

- (ii) A special death gratuity, which varies from Rs. 250/- for a sepoy to Rs. 200/- for a Subedar Major, is also paid immediately on receipt of the report of the death and particulars of the next-of-kin from the Record Offices.
- (iii) A sum of Rs. 75/- per month in respect of JCOs and Rs. 50/- per month in respect of ORs and NCsE is given from the Army Relief Fund (which is fed from the National Defence Fund), for a period of four months.
- (iv) A provisional family pension called the 'Pending Enquiry Award' is normally sanctioned in cases where the final pension cannot be sanctioned early to the dependents of JCOs, ORs or NCsE.
- (3) Personnel who are invalided from service on account of disability which is attributable to or aggravated by military service and is assessed at 20 per cent or over, get a disability pension. No disability pension is admissible when the disability is assessed at less than 20 per cent initially. But a Service pension or service gratuity is admissible according to the length of service rendered. No gratuity is ordinarily admissible for less than 5 years' service. But where the disability (though less than 20 per cent.) is connected with field service, a special gratuity equal to two months' pay is granted.

(b) and (c). All State Governments have been requested to ensure that families/dependents of Servicemen

and their property, etc. are safeguarded whilst they are away from their homes and that provision is made for education, stipends and employment to family members and dependents in the case of servicemen who are killed in action, so that the family does not suffer too much by the absence of the bread-earner. In the matter of educational concessions, State Governments have been asked to grant free education to children of all combatant Armed Forces personnel, full scholarships, inclusive of boarding charges to a substantial number of their children and continuation of the education of children of personnel who are killed in action. It has been recommended to the State Governments for consideration that surplus lands for agricultural purposes may be allotted to dependents of personnel who are killed in action. Steps are being taken to ensure that no difficulties are faced by the Jawans or their families in realising rent from their tenants or sub-tenants.

#### Wage Board for Iron and Steel

\*385. **Shri Indrajit Gupta:** Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that all the steel plants have not yet agreed to implement the recommendations of the Wage Board for iron and steel with regard to interim relief;
- (b) if so, the reasons for non-implementation; and
- (c) the action Government propose to take in the matter?

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** (a) No. Action is being taken to implement the recommendation.

(b) and (c). Do not arise.